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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

D.A. No. 1371/88

Dated: 7.10.1993

Mrs. Abha Jain

Applicant

vs.

Union of India, E.S.C.I.C.

Respondents

Present: Shri Ashok Aggarwal, Counsel for Applicant
None for the Respondents.

CORAM

1. Hon'ble Mr. J.P. Sharma, Member (J)
2. Hon'ble Mr. B.K. Singh, Member (A)

JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. J.P. Sharma, Member (J))

The applicant, Mrs. Abha Jain, has a grievance regarding the contemplated order of termination from service with effect from 1st September, 1988. A notice was issued to the respondents and by the order dated August 19, 1988 an interim direction was issued to the respondents that the services of the applicant shall not be terminated till a duly regular appointee/recommended by the UPSC is available and appointed against the said post in accordance with the principles of 'first come last go'. The respondents filed their counter and contested the application.

2. Shri Ashok Aggarwal is present on behalf of the applicant and none is present on behalf of the respondents. The learned counsel for the applicant informed that the applicant has since been regularised in her turn in the E.S.C.I. and that this application, therefore, became infructuous.

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3. This O.A. is therefore dismissed as infructuous leaving the parties to bear their own costs.

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(B.K. Singh)
Member (A)

J. P. Singh

(J.P. Singh)
Member (J)

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